

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY SECOND DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 5966 OF 2026

Between:

Shaik Suribabu, S/o. Appa Rao, Aged. 53 years, Occ. Un-Employed, R/o. Temporarily staying at Ground Floor, Shobha Residency, Sri ram Colony, Kaitilapur, Moosapet, Kukatpally, - 500018. Telangana State.

...PETITIONER

AND

1. Union of India, Rep. by its Secretary to the Govt. of India, Ministry of Finance, Department of Financial Services, Jeevandeep Building, 3rd Floor, Sansad Marg, Parliament Street, New Delhi.
2. National Bank of Agriculture and Rural Development, Rep by its Chairman, Office at C24 Bandrakurla Complex Bandra East Mumbai 400051.
3. The State Bank of India, Rep by its Chairman, Vidhan Bhavan Marg, Nariman Point, Mumbai
4. Andhra Pradesh Grameena Vikas Bank, (Sponsored By State Bank of India) Rep by its Chairman, Warangal, Telangana State.
5. Andhra Pradesh Grameena Vikas Bank, (Currently Telangana Grameena Vikas Bank) (Sponsored By State Bank of India) Rep by its Chairman, 2-1-520, 2nd Floor, Vijaya Sri Sai Celestia, Street No. 9, Nallakunta, Shankermutt Road, Hyderabad 500044.
6. Andhra Pradesh Grameena Vikas Bank, (Sponsored By State Bank of India) Rep by its Manager, Nathvaram Branch, Anakapally District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or direction more particularly one in the nature of Writ of Mandamus by setting aside impugned proceedings No. APGVB/Per and HRD/ 95/2025-2026 Dt.28/04/2025 issued by the Respondents as illegal arbitrary

and un-constitutional and consequently direct the Respondent to Regularize the services of the Petitioner with consequential benefits in the interest of the Justice

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned proceedings No. APGVB/Per and H RD/95/2025-2026 Dt.28/04/2025 by directing the Respondent to consider the petitioner for regularization of services pending disposal of the main writ petition in the interest of the Justice

**Counsel for the Petitioner: SRI PRATAP NARAYAN SANGHI
SENIOR COUNSEL
SRI. AVADESH NARAYAN SANGHI**

Counsel for the Respondent Nos.1&2: SC FOR CENTRAL GOVERNMENT

Counsel for the Respondent Nos. 3to6: Ms. UMA DEVI, SC

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No. 5966 of 2026

DATED : 22.06.2026

Between:

Shaik Suribabu

... Petitioner

AND

Union of India and five others

... Respondents

ORDER:

Sri Pratap Narayan Sanghi, learned Senior Counsel represents Sri Avadesh Narayan Sanghi, learned counsel for petitioner.

2. This Writ Petition is filed with the following prayer:

“.....to issue an appropriate Writ, Order or direction more particularly one in the nature of Writ of Mandamus by setting aside the impugned proceedings No.APGVB/Per&HRD/95/2025-26 dated 28.04.2025 issued by the Respondents as illegal, arbitrary, unconstitutional and consequently direct the Respondent to regularize the services of the Petitioner with consequential benefits in the interest of the Justice.”

3. Learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition with liberty to the petitioner to file a fresh Writ Petition.

4. Accordingly, the instant Writ Petition is dismissed as withdrawn with liberty to the petitioner to file a fresh Writ Petition.

There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

To,

1. One CC to SRI. AVADESH NARAYAN SANGHI Advocate [OPUC]
2. One CC to SC FOR CENTRAL GOVERNMENT [OPUC]
3. One CC to Ms. UMA DEVI, SC [OPUC]
4. Two CD Copies

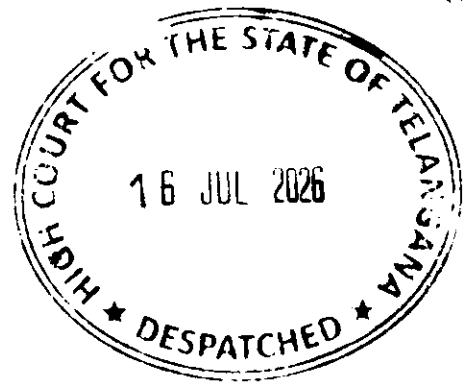
BM 

BS

HIGH COURT

DATED: 22/06/2026

**ORDER
WP.No.5966 of 2026**



**DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS**

GNT
30/6/26